

working and thus hampering the activities of programme production units; and

(c) if so, what action Government propose to take to replace and repair faulty equipment?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) No, Sir, fault has been observed in the TV transmitter at Ahmedabad. However, at present; the signal in one direction is obstructed due to construction of 150 metre RCC power in close proximity of the temporary mast of low height which is being used for operation of the transmitter on reduced power of 1 KW. On completion of the RCC tower, the temporary mast will be removed and the transmitter would be operationalised on full power of 10 KW, leaving to improved Service.

(b) No, Sir. The two ENG Cameras are new Cameras and no report about their malfunctioning has been received.

(c) Does not arise.

Decentralisation of power to Sanction R.L.S.G.P. Project

668. SHRI RAOOF VALIULLAH: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that every project under the Rural Landless Employment Guarantee Programme has to be got cleared by the Central Sanctioning Committee of the Government of India which results in inordinate delays;

(b) whether the Chief Minister of Gujarat has requested the Government of India to decentralise the sanctioning power to the State level and whether the Conference of Chief Secretaries had also highlighted this problem; and

(c) if so, what action Government propose to initiate in this regard?

THE MINISTER OF STATE OF THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) Under the Rural Landless Employment Guarantee Programme (RLEGP) the Central Committee is responsible for sanctioning specific work projects which have to be prepared and sent by the State/Union Territory Governments. The Central Committee has met almost regularly every month between November, 1983 to January, 1985 in order to consider RLEGP projects. It is only when a project proposal is either incomplete or not properly formulated according to the instructions that the State/Union Territory Governments have to be requested to provide the necessary information or revise the project. There have been no inordinate delays as will be evident from the fact that even though this programme was launched on 15.8.83 with a Sixth Five Year Plan allocation of Rs 600 crores, projects involving an estimated cost of Rs. 904.37 crores, which were received from the various States, have been sanctioned and are at various stages of implementation.

(b) and (c) The Chief Minister, Gujarat, had requested the Government of India to decentralise the sanctioning power under the RLEGP to the State level. However, the Conference of Chief Secretaries, held on 4th and 5th February, 1985; while generally recommending decentralisation did not make any specific recommendation regarding the RLEGP. As implementation through project formulation has brought about qualitative improvement of works done under RLEGP, no change of procedure is contemplated.

TV net work

669. SHRI VITHAL RAO MADHAV-RAO JADHAV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to convert low power TV transmitters to high power transmitters;

(b) if so, what are the details thereof; and